

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ADVERTISEMENT

Applications are invited from female advocates (*preferably practicing in Tis Hazari Court Complex*) for empanelment as Support Person/Facilitator for aiding vulnerable witnesses in Vulnerable Witness Deposition Complex, Tis Hazari Courts, Delhi in terms of "*Guidelines for recording of evidence of vulnerable witnesses in criminal matters*" for Central District.

District Court Complex	District	Number of Female Support person required
Tis Hazari	Central	14

The empanelment will be done by the Hon'ble Committee headed by the Principal District & Sessions Judge (HQs), Delhi on the basis of interview.

INSTRUCTIONS:

1. Application should be submitted on prescribed Application Form which can be downloaded from the official website of Delhi District Courts i.e. www.delhicourts.nic.in under the link '*Vulnerable Witness Deposition Complex*'.
2. The applicant should have minimum three years standing at the Bar.
3. The aspirant will be required to submit her duly filled in 'Application Form' along with self- attested copies of prescribed documents "*BY HAND ONLY*" in R&I Branch, Room No. 204, Office of the Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi on all working days during Office hours only.
4. The panel of Advocates (*Female*) shall be prepared for Central District and preference will be given to the Applicants practicing in Tis Hazari Court Complex, Delhi.
5. Advocates who are already on the panel of Support Person (Central) for VWDC, need not to apply for the above said empanelment.
6. The remuneration shall be paid as per recommendation of the Hon'ble "*Committee to monitor proper implementation of several guidelines laid down by the Hon'ble Supreme Court as well as Hon'ble High Court of Delhi for dealing with matter pertaining to sexual offences, child witnesses and other vulnerable witnesses*", High Court of Delhi, New Delhi.
7. The panel of Support Persons/Facilitators shall be reviewed in every two years by the Competent Authority.

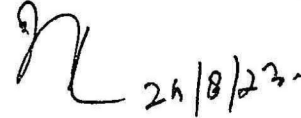
General Duties of empaneled Support Persons/Facilitators:

Support Persons/Facilitators shall be bound to:

- (i) *strictly adhere to the "Guidelines for recording of evidence of vulnerable witnesses in criminal matters" issued by the Hon'ble High Court of Delhi, New Delhi.*
- (ii) *attend all Sensitization/Training Programmes organized by the Office of the Principal District & Sessions Judge (HQs), Delhi / Delhi Judicial Academy etc. under the aegis of Hon'ble High Court of Delhi, New Delhi from time to time.*
- (iii) *adhere to the Directions/Circulars/Duties etc. issued from time to time by this Office.*

- (iv) to accompany the vulnerable witnesses/victims from their respective residences to the Court Complex and remain with them till completion of testimony and drop them to their residence by using transport facility provided by the Court Administration / Other mode of transport as per direction of the Competent Authority.
- (v) attend to vulnerable witnesses/victims timely and follow court timings on the day of their duty for avoiding any inconvenience.

The duly filled in 'Application Form' along with self-attested copies of prescribed documents should reach this Office by 06.09.2023 at 5:00 PM. No Application shall be received after the due date.



(NAROTTAM KAUSHAL)
Principal District & Sessions Judge (HQs),
Tis Hazari Courts, Delhi.

No. 63860-895 /VWDC (HQs)/THC/Empanelment/2023 Dated, Delhi the 24 AUG 2023
Copy forwarded for Information and necessary action to:

- 1) Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi (*for information*)
- 2) Ld. Principal District & Sessions Judges (*all Districts including Rouse Avenue*), Delhi / New Delhi.
- 3) The Chairperson of Website-Committee, Delhi District Courts, Delhi with the request to upload the Advertisement Notice & Application Form on the Official Website of Delhi District Courts under the available link '*Vulnerable Witness Deposition Complex*'.
- 4) The Chairperson/Officer In-Charge concerned of Vulnerable Witness Deposition Complex of all Delhi District Court Complexes including Rouse Avenue Court Complex.
- 5) The Presidents of all Delhi Bar Associations (*all Districts Court Complexes*) with the request to display the Notice/Advertisement on their Notice Boards and further circulate the same amongst all Members of the respective Bar Associations.
- 6) PS to undersigned.
- 7) The Administrative Officer (*Judicial*), Vulnerable Witness Deposition Complex (VWDC), Tis Hazari Courts, Delhi.
- 8) The Administrative Officer (*Judicial*), R&I Branch (Central), Tis Hazari Courts, Delhi with the direction to accept the Application Forms till 5 PM on 06.09.2023 only.
- 9) The Caretaker, Caretaking Branch (*Central*) with the direction to display a copy of the Advertisement Notice & Application Form on the Notice Board of Tis Hazari Court Complex, Delhi.



Principal District & Sessions Judge (HQs),
Tis Hazari Courts, Delhi.



OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs), DELHI
(Vulnerable Witness Deposition Complex, Tis Hazari Courts, Delhi)

**Application Form for Empanelment of Support Persons/Facilitators
for Central District**

(Application should be filled in CAPITAL LETTERS only)
(No column should be left blank else the application would be rejected)

Application No. _____
(For Office use only)

Recent Passport
Size Photograph
duly Signed by
the Applicant.

1. Applicant's Name : _____

2. Father's/Husband's Name : _____

3. Date of Birth : _____

: (In Words) _____

4. Age (as on 06.09.2023) : _____

5. Gender (Only Female) : _____

6. Residential Address : _____

Chamber's/Office's Address : _____

Mobile No. (Mandatory) : _____

Mobile No. (WhatsApp) : _____

Active e-mail ID (Mandatory) : _____

Address for Correspondence : Same as Residential Address

(Please tick ✓ in the appropriate Box) : Same as Chamber's/Office's Address

7. Date of Enrolment as an Advocate: _____

8. Enrolment No. : _____

(Attach a self-attested copy of Enrolment Certificate)

9. Practice Experience (*Duration of actual practice at the Bar*) : _____

10. Whether any disciplinary case/complaint was against: _____
the applicant with any Bar Council? **(YES/NO)**

IF ANY please provide details _____

11. List of the documents to be attached with the application form:

- Self-Attested copy of Degree of Law.
- Self-Attested copy of Certificate of Enrolment issued by the State Bar Council under the Advocates Act, 1961.
- Self-Attested copy of Experience Certificate issued by the Bar Association.

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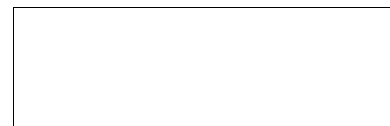
(Signature of the Applicant)

DECLARATION

I do hereby declare that all the statements made in this application are true, complete and correct to the best of my knowledge and belief and satisfied myself that I fulfill the eligibility criteria for empanelment as Support Person / Facilitator. In the event of any information being found false/incorrect or found ineligible at any stage, my candidature shall be liable to be cancelled. I have read and understood the instructions, terms and conditions, general duties of support person/facilitator mentioned in the Advertisement of the empanelment and I agree to abide by all in letters and spirit. I do hereby undertake that if I get selected in Central District, Tis Hazari Court Complex, I will not seek empanelment as Support Person/ Facilitator in any other District.

Place: _____

Date : _____

A rectangular box intended for the applicant's signature.

(Signature of the Applicant)